

IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE COURT
COMPLEX, NEW DELHI.

CC No. 271/2019
CBI Vs Sanjeev Kumar and Others.

05.08.2020

Present:- Sh. Harsh Mohan, Ld. Sr. PP for CBI.

Accused Sanjeev Kumar and Ms. Abha Kumar are present through Video conference.

Sh. Kaushik Dey, Ld. counsel for accused Ms. Abha Kumar & Ms. Kanak Lata.

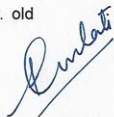
Proceedings against accused Dr. Maheshwar Kumar have already abated.

Present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

Matter has been listed for addressing final arguments.

Final arguments have been initiated by Ld. Sr. PP. However, during the course of arguments Ld. Sr. PP submitted that he does not have the complete record with him and he will have to examine the same from the court record. Ld. Sr. PP has been directed to make efforts to procure a scanner so that the entire record can be scanned and copy of the same can also be provided to the Ld. counsel for accused Ms. Abha Kumar and Ms. Kanak Lata as also to accused Sanjiv Kumar, who is arguing his case in person. Alternatively, accused Sanjiv Kr, Id. Counsel for accused Abha Kumar and Kanak Lata as also the Id. Sr. PP are directed to peruse the court record and thereafter, address comprehensive arguments from the next date of hearing onwards.

It needs a highlight that the present case falls under the 10 yr. old



category cases and hence, has to be accorded highest priority for expeditious disposal.

Put up for further arguments on 19th, 20th and 21st August, 2020. To be taken up through video conference in case the physical functioning of district courts does not resume by the next date of hearing


{ AJAY GULATI }

**Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/05.08.2020**

IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE COURT
COMPLEX, NEW DELHI.

CC No. 280/2019
CBI Vs S. S. Grover & others.

05.08.2020

Present:- Ms. Jyotsna Sharma Pandey, Ld. PP for CBI.
None for the accused persons.

Present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

Matter has been listed today in terms of order No. 16/DHC/2020 dated 13.6.2020 issued by Hon'ble High Court of Delhi.

Court has waited for some time for the accused persons to join the proceedings but no one has joined. In any case, regular functioning of the court has not resumed and the recording of evidence has not been permitted yet save in *ex-parte* matters, as per the orders of Hon'ble High Court of Delhi.

Put up for further proceedings on 27.8.2020 at 10.00 AM.



(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/05.08.2020

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE COURT COMPLEX,
NEW DELHI.**

Closure report No. 01/2020

CBI Vs. Ajoy Ganguly & Another

05.08.2020

Present :- Ms. Jyotsna Sharma Pandey, Ld. PP for CBI.

Present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

Matter has been listed today for consideration of the closure report.

On 09.07.2020, IO was directed to file the e-challan in a pen drive. E-challan has been filed by the IO in pen drive. Same is taken on record.

Ld. PP for the CBI prays for some time to make submissions on the closure report.

Put up for further consideration of closure report on 24.8.2020 at 1.00 PM. To be taken up through video conference in case the physical functioning of district courts does not resume by the next date of hearing.



**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/05.08.2020**